RAJYA SABHA

1

Friady, the 28th July, 1989/Sravana 1911 (Saka)

The House met at the eleven of the Clock, Mr. Chairman in the Chair.

ORAL ANSWERS TO QUES-TIONS

*161. [The Questioner (Shrimati Ratan Kumari and Shri Mukhtiar Singh Malik were absent), For answer vide col. infra].

Small and marginal farmors benefited by Million Wells Schemes

*162. SHRI KAILASH PATT MISHRA:

> SHRI ATAL BIHARI VAJPAYEE:

Will the Minister of AGELOUL-TURE be pleased to state:

- (a) the number of small and marginal farmers belonging to Scheduled nastes and Scheduled Tribes and also of freed bonded labourers who have been bounded by the Million Wells immediate March 31st, 1989 Statem we, and also the areas so irrigated as a result thereof; and
 - (b) the number of wells and pump-sets since become unoperational and continue to remain unrepaired?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI JANAR-

†The question was actually asked on the floor of the House by Shri lailash Pati Mishra, DHAN POOJARI): (a) and (b) A Statement is laid on the Table of the House.

Statement

The Million Wells Scheme was launched as a sub-scheme of National Employment Rural Programme (NREP) and Rural Landless Employment Guarantee Programme (RLE-GP) during the year 1923-89 with the objective of providing open irrigation wells free of cost to the target group consisting of small and marginal farmers amongst Scheduled Castes. Scheduled Tribes and freed bonded labourers, who are below the poverty line. The progress under the scheme is monitored by the Government of India in terms of the number of wells completed in the respective States during the year. The State-wise upto-date progress of construction of wells under the scheme during 1989-89 on the basis of the information received from the State UTs, is given at the Annexure (See below)

- 2. As per the guidelines under the Schame in the first phase, only those wells were to be taken up which have a command of atleast 1 hectare. As the scheme was launched only during the last financial year, it only during time to get off the ground. It is too early to indicate the areas so irrigated as a result of the wells constructed during 1988-89.
- 3. The Scheme was confined to open wells only and did not cover borings and tubewells. It is also too early to indicate at this stage, the number of wells and pumpsets since become in-operational and continue to remain unrepaired. Government of India base received no complaints in this regard so far.

SI. No.	State/UT								co	No. of wells ompleted Nos.)	No. of wells in progres (Nos.)
1	Andhra Pradesh		 •		,					3378	531
2	Arunachal Pradesh					-					
3	Assam .										
4	Bihar							•		9068	1883
5	Goa									2	
6	Gujarat .							,		426	754
7	Haryana										
8	Himachal Pradesh										
9	Jammu & Kashmir										,
10	Karnataka									86	
11	Kerala					•					
12	Madhya Pradesh						,			4102	159
13	Maharasthra						,			984	1468
14	Manipur .									19	
15	Mehgalaya										
1 6	Mizoram .										
17	Nagaland .									44	
18	Orissa					,				618	
19	Punjab .										
20	Rajasthan .									259	771
21	Sikkim .										
22	Tamil Nadu			,						4431	
23	Tripura .						,			, .	
24	Uttar Pradesh								٠		
25	West Bengal										
26	A&N Islands										
27	Chandigarh	. 3									
~8	D&N Haveli										•
29	Delhi										
30	Daman & Diu							•			
31	Lakshadweep									.,	
32	Pondicherry										
	-						To	TAL:		23417	556

श्री कैलाश पति मिश्र : सभापति पहोध्य, जो सवाल पूछा गया है मुख्यतः दो सवाल हैं कि मिलियन वैल्स स्कीम से कितने किसानों को लाभ हुआ और कितने बैल हैं जो आपरेशन में नहीं हैं, चाहें बेकार पड़ गये हैं, खराब हो गये हैं। इन दोनों का उत्तर सरकार ने यह कह कर दे दिया कि 1988-89 में यह योजना प्रारंभ होने के कारण उत्तर देना संभव नहीं है, न "ए" का उत्तर देना संभव है और न "बी' का उत्तर देना संभव है। मैं यह जानना चाहता हुं कि इस योजना के माध्यम से धनुसूचितं जाति, अनुसूचित जनजाति और मुक्त किये गये बंध्या मजदूरों ग्रीर किसानों को लाभ देने की बात की गयी थी तो क्या यह बनाते समय जिसका उत्तर में उल्लेख है कि पहले फेज में एक कुंग्रा एक हेक्टेयर जमीन की सिचाई करेगा तो उस कुएं की लागत क्वा होगी ? एक कूएं के अपर कितना रुपया खर्चहोगा ग्रौर कूएंकी जिन्दगी कम से कम कितनी आंकी गयी है यानी एक साल, दो साल या पांच साल कुआं काम करेगा ? मैं इसका उत्तर मंत्री महोदय से जानना चाहता हं।

SHRI JANARDHAN POOJARI: Sir, the target is mentioned in the reply. Here, 1,86774 open wells was the target; 23,417 families of Scheduled Castes, Scheduled Tribes and freed bonded labour have completed their open wells and 55,694 families have taken up the digging up of the wells and they are in progress; and 85,694 families will be helped under the completion of these wells. Now Sir, as it is a new scheme, the identification of beneficiaries took a little time and they were not able to complete the project.

Now, coming to the second part of the question about the Scheduled Castes and Scheduled Tribes and freed bonded labour having one hectare of land, they will have wells. The unit cost of these wells varies from State to State. The NABARD has fixed the unit cost For example, in the case of Andhra Pradesh, the unit cost of the well would be Rs. 19,400. It depends upon the struc-

tural construction of the well. It may last for 10 years, 15 years or 25 years It will not be for one year or two years.

श्री कैलाश पति मिश्रः में सभापति महोदय, मैंने जो प्रश्न पूछा था उसके उत्तर में केवल एक प्रदेश उल्लेख किया गया है अर्थात एक कुआं बनाने में आन्ध्र प्रदेश में कितना खर्च हुग्रा उत्तर का जो चार्ट दिया गया है उसमें मैं देख रहा हूं कि सबसे ज्यादा कुएं बिहार के ग्रन्तर्गत बने हैं दुर्भाग्य से इन बने हुये कुन्नों का दर्शन करने का अवसर मुझे हुन्ना है न्नीर वे कम से कम भाधा दर्जन। लेकिन एक भी कुश्रापानी देता हुग्रा दिखाई नहीं दिया, एक भी क्यां सीधा खड़ा नहीं है, सब धंस करके बराबर हो गये हैं ! ऐसी स्थिति में मैं जानना चाहता हूं कि बिहार राज्य में जहां सबसे ज्यादा कुए बनने की कम्प्लीशन रिपोर्ट है ग्रीर निर्माणाधीन भी सबसे ज्यादा है, इन पर बिहार में कितनी धनराशि खर्च हुई है और कितने वर्ष तक इन कुन्नों के चलने की योजना बनी है ? मेरे क्वेश्चन का दूसरा पार्ट यह है कि सरकार के पास निरक्षण करने की. सर्वेक्षण करने की क्या कोई मशीनरी है ताकि यह पता चल सके कि राष्ट्रकी इतनी बड़ी धनराशि अर्च होने के बाट ठीक ढंग से उसका उपयोग हो, इसकी जानकारी प्रान्त हो सके ? इसी ऋम में मेरा तीसरा प्रश्न यह है कि मैं जानना चाहता हूं कि राज्यों स्रोर केन्द्र शासित राज्यों की संख्या 32 में से 20 ऐसे हैं जिनमें यह योजना मुरू नहीं की गई है, केरल में शुरू नहीं की गई है, पश्चिम बंगाल में शुरू नहीं की गई है ग्रीर उत्तर प्रदेश में भी शुरू नहीं की गई है, इसलिये इन बड़े राज्यों में ग्रब तक इस योजना के शारू न होने के क्या कारण हैं ?

SHRI JANARDHAN POOJARI: Sir, so far as Bihar is concerned, I congratulate the Bihar Government for taking up the implementation of this scheme in right ernest. This is a stage where even other progressive States like West Bengal did not take it up. They claim that it is a progressive State. Bihar has completed 9068 and 18,832 wells are under construction. I think the hon, Member is from Bihar. He must thank the Bihar Government for doing the

job. As the hon. Member said, some States have not taken up the scheme. They thought that it was not possible for them to do it. As the hon. Member stated and also mentioned in the reply, some of the States have not taken up the implementation of the work. We have written to the Chief Ministers. I appeal to the Chief Minister to take up this work in right ernest.

श्री कैलाश पति भिष्य : मैं मंत्री जी को धन्दवाट देना चाहता हूं कि विना पानी के उबने कथित कुए दिहार में बने हुये हैं, भवा जार इनकी पांच के लिये कोई मशीनरी बनाने की कोशिया करेंगे?

MR CHAIRMAN: Have you got the well inspected to find out whether they are functioning or not?

SHRI JANARDHAN POOJARI: There are committees at the district level. Under the 20-Point Programme, there are monitoring committees at the district and also at the State level. They are menitoring the wells. Supervision is also done at the State level.

MR. CHAIRMAN: Have you got information as to how many wells are functioning?

SHRI JANARDHAN POOJARI: I have not received any information about it. If the hon, Member has got and information, he may need it on to me and I will got it examined.

श्री बोरेन्द्र बर्मा: मान्यवर, मान्तीय मंही जी के उत्तर से संबंधित मेरा पण्न है। क्रीड बोन्डड लेबर्स और स्माल एंड मार्जीनल फार्मस विलोधिय ट् शेडपूल्ड कास्टम एंड शेडपूल्ड ट्राइक्न के पान अगर एक हैक्टेयर से कम जमीन है तो जैपा मंबी जी ने उत्तर दिया है उनके लिये यह सुश्रां नहीं बनेगा। एक हेक्टेपर से कम प्राधा हैक्टेयर जमीन अगर नान शेडपूल कास्ट बोंडेड लेबर की है तो उनको इप तरह की कोई महायता सरकार की तरफ से कहीं है। क्या यह भी माननीय मंबी जी

बतायेंगे कि उन्होंने हरियाणा, पंजाब, उत्तर प्रदेश और बंगाल आदि को इस प्रकार के कुयें नम्बर आफ बेला एजाट किये हैं था नहीं किये हैं अगर नहीं किये हैं तो क्यों और अगर किये हैं तो उनका क्या क्या नम्बर है?

SHRI JANARDHAN POOJARI: Sir, there is no rule prohibiting or there are no guidelines prohibiting any State Government from taking up any family which is having less than one hectare.

SHRI VIRENDRA VERMA: But you have said something else in your tanswer. Mr. Chairman, Sir, he has given this in his answer in paragraph 2. He has said, "... unless those wells were to be taken up which have a command of at least one hectare."

SHRI JANARDHAN POOJARI: Yes. But you have conveniently left out one sentence. As per the guidelines for the scheme, in the first phase, only those wells are to be taken up wheih have a command of at least one hectare and priority will be given to those families of the Scheduled Castes Tribes and and Scheduled bonded labourers who are having land which exceeds one hectare also for irrigation purposes and the families which are having less than that. if ther get the funds, they can go in for that.

MP. CHAIRMAN: Your idea is that they can have it the second stage?

SHRI JANARDHAN POOJARI: For example, in a particular district, let us assume that more people are not having land.

MR. CHAIRMAN: You mean the State can relax the rules?

SHRI JANARDHAN POOJARI: Yes.

SHRI VIRENDRA VERMA: Sir, the Minister's reply goes against what he has said.

MR. CHAIRMAN: No. He has said what?

SHRI VIRENDRA VERMA: He has said what?

MR: CHAIRMAN: He has said that in special cases the State can relax. That is all what you want. Yes, Mr. Panwar.

श्री भंवर लाल पंवार : सभापति महोदय, मैं माननीय मंत्री जी से जानना चाहूंगा कि मिलियन वैल्स स्कीम के अन्तर्गत क्या राज्य-वार इन कुन्नों का निर्धारण किया गया था ? अगर किया गया था तो राज्य-वार कितना किया गया ? राजस्थान के लांबंड में

MR. CHAIRMAN: Did you allow this t_0 the different States? Can you mention it State-wise?

श्री मंबर लाल पंजार : दूपरी बात।

श्री समापति : एक ही पूछ लीजिये । जन्दी जन्दी पूछ लीजिये ।

श्री मंबर लाल पवार : राजस्थान सरकार ने गुजरात के समान बराबर इस स्कीम में भाग लिया । वहां पर 259 खोदे गये ग्रीर 7714 चल रहे हैं । इस सबंध में में माननीय मंत्री जी से जानकारी चाहूं गा कि बेस्टर्न पार्ट जो राजस्थान का है वहां कितने खुदे और पूर्वी भाग में कितने खुदे । भ्यों कि बेस्टर्न पार्ट में ...

MR. CHAIRMAN: You don't expect a Central Minister to know what is there in the east or west of Rajasthan. He can give only State-wise; that is all.

श्री मंबर लाल पंबार : श्रोन्ली बाइ-फरकेशन । मैं यह भी जानना चाहूंगा कि क्या इन 259 ५२ पंप सेट श्रापकी तरफ से दिये गये हैं या नहीं ?

SHRI JANARDHAN POOJARI: He is talking about Rajasthan. These wells are free of cost and it is a grant.

All the States have been given the targets. Rajasthan has been given the target. Twenty thousand wells are to be completed in the year 1988-69 by Rajasthan; and a sum of Rs. 36 crores has been provided. They have completed 259 wells and 7,714 wells are under construction. So far as the eastern and western parts of Rajasthan are concerned, I do not have any information.

SHRI VIRENDRA VERMA: Mr. Chairman, Sir. I have asked the Minister what the targets are which have been fixed for the States of UP, Haryana, Punjab and West Bengal. But the Minister has not given the reply.

SHRI JANARDHAN POOJARI: For West Bengal, the target was 15,000 wells and a sum of Rs. 19.80 lakhs has been provided. But there is no information whether they have constructed a single open well.

SHRIMATI KANAK MUKHERJEE: Did you ask for any information from the State? Did you ask them for sending a report?

SHRI JANARDHAN POOJARI: Sorry to submit, Madam, that in spite of repeated requests we have not been furnished any information at all. That is the interest taken by your West Bengal Government and for Scheduled Castes and Scheduled Tribes

I have got information about other States and if hon. Members require...

SHRI DIPEN GHOSH: Some confusion is there in the statement in respect of certain States and certain Union Territories because no information has been given about them. It is a blank. But does it indicate that the Centre has not got any information? Or does it indicate that no progress has been made or no well has been constructed?

SHRI JANARDHAN POOJARI: So far as the West Bengal Government is concerned, Rs. 19.80 crores have been provided to the West Bengal Government to construct West Bengal Government to construct 15000 wells. We have written to them but so far no information has been given whether they have constructed or they have not constructed. It shows that they are not interested in the scheme.

MR. CHAIRMAN: Now talk about Rajasthan, please. Why do you go to West Bengal?

SHRI JANARDHAN POOJARI; I have given figures about Rajasthan also

MR. CHAIRMAN: The question is very simple. (Interruptions) You cannot interrupt his supplementary. He wanted to know whether for the wells which have been dug some pumpsets have been provided.

SHRI JANARDHAN POOJARI. So far as this programme i_S concerned. there i_S n_O provision for providing pump-sets. But they can get pump-sets under IRDP.

SHRIMATT SYEDA ANWARA TAIMUR: The hon. Minister has stated in his reply that regarding pump-sets the Government of India have no information; that means that all pump-sets are working. When we go to blocks we get complaints from the agriculturists that some of the pump-sets are not functioning and there is no provision for workshops. So they are lying inoperative I would like to ask the hon. Minister whether the Government of India have given any instructions to the States to have monitoring cells to see whether these pumpsets are functioning or not and whether there is any provision for workshops for repairing these pumpsets.

SHRI JANARDHAN POOJARI: Sir, the renairing of numbers and all these things are State functions. If the hon Member finds that there is any deficiency in the functioning she

may kindly bring to it my notice and I will write to the State Government for effective implementation.

MR. CHAIRMAN: Next question.

Land reforms in the country

- *163. SHRI V. NARAYANASAMY: Will the Minister of AGRICULTURE be pleased to state:
- (a) whether the seminar on Land reforms organised recently by the Planning Commission projected the existence of absentee landlordism in the country; and
- (b) if so, what stringent measures Government propose to take to fully implement land reforms in the country?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE SHRI JANARDHAN POOJARI): (a) and (b) A Statement is laid on the table of the House.

Statement

- (a) The Seminar on Land Reforms organised recently by the Planning Commission has noted to existence of absentee landlordism in some parts of the country where despite the formal ban on tenancy cultivation by leasing lands under concealed and informal tenancy arrangements continues to flourish.
- (b) Land being a State subject under the Constitution, responsibility for enactment of land reform laws and their effective implementation rests with the State Governments.

However, the Progress of Implementation of land reform measures is reviewed by the Union Government at various levels from time to time and particularly in Revenue Ministers Conferences. The distribution of Surplus Ceiling Land is monitored under Twenty Point Program-